

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1406(ND)/2018

IN THE MATTER OF:

M/s Superlative Products Pvt. Ltd.

Vs

M/s Gem Batteries Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

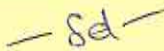
Order delivered on 19.12.2018

For the Petitioner/applicant :

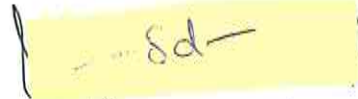
For the Respondent :

ORDER

Learned counsel for the parties are present. Due to paucity of time, the matter was not able to be taken up. Hence, the same is adjourned to 21.01.2019.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(R. VĀRADHARAJAN)
MEMBER (JUDICIAL)